

24. Shri A. Roy
25. Shri R.K. Mattoo
26. Shri P.R. Ranachandran
27. Shri A. Kazkur
28. Shri Murali Krishnan
29. Shri M.K. Satye
30. Shri Trilok Deep
31. Shri P.P. Balachandran
32. Shri A.H. Qureshi
33. Shri Kailash Parihar
34. Shri M. Mohan Joshi
35. Shri Manoj Joshi
36. Smt. Jyotsna Sharma
37. Shri Sudhanshu Roy
38. Smt. Sushma Ramachandran
39. Shri Bishen Kumar
40. Shri Alok Tomar
41. Shri Pankaj Sharma
42. Shri Sharad Dwivedi
43. Shri A.R. Durrani
44. Shri Satvir Tyagi
45. Shri R.N. Chaturvedi
46. Shri N.P. Verma
47. Ms. Shikha Parihar
48. Shri Inderjit Bahl
49. Shri H.A.V. Valappil
50. Shri C.I. Gopinath
51. Shri V. Rajagopalan
52. Shri K.A. Antony
53. Shri N. Mohammad
54. Shri K. Cheriyammakanakath

(D) Other Guests

55. Shri Ravindra Gupta
56. Shri R. Mehta
57. Shri V. Khanna
58. Shri N.A. Unnieerkutty
59. Shri P.V. Gangadharan

(c) The expenditure incurred on providing hospitality to the inaugural guests was about Rs. 15,000/- in Indian Currency and equivalent to about Rs. 3.15 lakhs in foreign currency.

Withdrawal of Restricted Area Permit in North Eastern States

1797. DR. SANJAYA SINH:
SHRI DAVID LEDGER:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Tourism Ministers of eastern and north-eastern States who met in Calcutta recently and urged the "Centre" to waive the restrictions on foreign tourists in the north-east; and

(b) if so, the details thereof and the reaction of the Central Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Opening up of restricted areas to foreign tourists is constantly being reviewed in consultation with the Ministry of Home Affairs.

Case of Corruption against Chairman, National Airport Authority of India

1798. SHRI SOM PAL:
SHRI KAPIL VERMA:
SHRIMATI SATYA BAHIN:
SHRIMATI VEENA VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that C.B.I. have registered a case of corruption against the Chairman of National Airport Authority of India in connection with purchase of crash fire tenders;

(b) if so, what are the details thereof; and

(c) what departmental action is being contemplated against the Chairman?